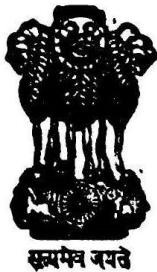


**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS  
(ENGLISH VERSION)**



**FIFTH LOK SABHA**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

## ELEVENTH REPORT

(FIFTH LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Eleventh Report.

2. The Committee met on the 4th April, 1972, for—

- I. Allegation of time to the Resolution at item No. 2 set down in the List of Business for Friday, the 7th April, 1972.
- II. Classification and allocation of time for discussion of Bills (Vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Examination of the Constitution (Amendment) Bill, 1972 (Omission of article 370) by Shri Prasannbhai Mehta under Rule 294(1) (a) of the Rules of Procedure.

### Allotment of time to Resolution

3. Shri Inder J. Malhotra who had tabled the Resolution was invited to attend the sitting. He attended. The Committee recommend that 2 hours be allotted to his resolution regarding ban on communal para-military organisations.

### Classification and allocation of time to Bills

4. The Members-in-charge of the Bills were invited to attend the sitting. Dr. Karan Singh attended.

5. After considering all aspects of the Bills, the Committee recommend that all the Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### Examination of the Constitution (Amendment) Bill, 1972 (Omission of article 370) by Shri Prasannbhai Mehta

6. Shri Prasannbhai Mehta, the Member-in-charge of the Bill was invited to attend the sitting. He attended.

7. The Bill seeks to omit article 370 of the Constitution with a view to put an end to the special position enjoyed by the State of Jammu and Kashmir by the end of the year 1972.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

8. The Committee recommend that—

- (i) the allocation of time to resolution, as shown in paragraph 3 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Shri Prasannbhai Mehta be permitted to move for leave to introduce his Constitution (Amendment) Bill.

New Delhi;

April 4, 1972

Chaitra 15, 1894 (Saka)

G. G. SWELL,

Chairman,

Committee on Private Members' Bills  
and Resolutions.

**APPENDIX**

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recom- mended by the Committee
1	2	3	4	5
1.	The Practising Architects Bill, 1972 by Shri K. Lakkappa	1 of 1972	B	2 hours
2.	The Constitution (Amendment) Bill, 1972 (Amendment of articles 74, 75, etc.) by Shri A. K. Gopalan.	7 of 1972	B	2 hours
3.	The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Dr. Karni Singh.	9 of 1972	B	2 hours
4.	The Price Control Bill, 1972 by Dr. Karni Singh.	11 of 1972	B	2 hours
5.	The Constitution (Amendment) Bill, 1972 (Amendment of articles 19 and 39) by Dr. Karni Singh.	14 of 1972	B	2 hours
6.	The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Shri Rattan Lal Brahman.	10 of 1972	B	2 hours

LOK SABHA

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CORRIGENDUM

to

ELEVENTH REPORT\* OF COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS PRESENTED TO LOK SABHA ON  
5-4-1972

In para 4 of the Report,-

for "Dr. Karan Singh"

read "Dr. Karni Singh"

NEW DELHI;  
April 6, 1972  
Chaitra 17, 1894 (Saka)

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\*Circulated to Members on the 5th April, 1972.